

**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI**

SESSION REVIEW – SIXTH SESSION

Sixth Session – 04/10/2017 to 11/10/2017

The Session commenced on 4th October, 2017 and was adjourned *sine die* on 11th October, 2017 after holding four sittings on 4th, 9th, 10th & 11th October. The House transacted the following business during the sittings:

Welcome of Members :

Hon'ble Speaker introduced the newly elected Member Shri Ram Chander (Bawana, AC- 07) to the House and also welcomed Shri Om Prakash Sharma, Member of BJP who had returned to the House after completing his period of suspension for two sessions.

Calling Attention Under Rule 54:

On 10/10/2017, Shri Sanjeev Jha Jarnail Singh, Hon'ble Member called the attention of the Minister regarding situation arising out of hike in Delhi Metro Fare.

The following Members participated in the debate:

Shri Saurabh Bharadwaj, Ms. Alka Lamba Shri Naresh Yadav, Shri Ajay Dutt, Shri Somnath Bharti, Shri Jagdeep Singh, Shri Om Prakash Sharma, Shri Madan Lal , Shri Satyender Jain, Hon'ble Minister of Health, Shri Rituraj Govind, Shri Rajesh Gupta, Shri Adarsh Shastri, Shri Manjinder Singh Sirsa Shri Rajesh Rishi, Shri Gulab Singh, Shri Jarnail Singh, Smt. Parmila Tokas and Shri Sahi Ram.

Shri Kailash Gahlot, Hon'ble Minister of Transport replied to the discussion.

Shri Somnath Bharti moved the following Motion which was adopted by voice-vote :

“That this House agrees to constitute a Nine Member Committee to be nominated by the Hon'ble Speaker to look into the rationale behind the hike in tariff by DMRC, financial health of the DMRC and other related issues.

The Hon'ble Speaker shall also determine the specific terms and conditions for the Committee.”

Government Resolution (Rule-90) :

On 04/10/2017, Shri Kailash Gahlot, Hon'ble Minister of Transport moved the Resolution which was taken up for discussion on 09/10/2017. Following Members participated in the debate :

Shri Anil Kumar Bajpai, Ms. Bhavna Gaur, Shri Mohinder Goel, Shri Manoj Kumar, Shri Rituraj Govind Ms. Rakhi Birla, Hon'ble Dy. Speaker, Shri Jagdish Pradhan, Shri Vijender Gupta, Hon'ble Leader of Opposition and Shri Rajender Pal Gautam, Hon'ble Minister of Tourism.

Hon'ble Minister of Transport replied to the discussion and moved an amendment. Shri Manish Sisodia, Hon'ble Dy. Chief Minister also made a brief statement.

The following amended Resolution was put to vote and was adopted by voice-vote :

*“The Legislative Assembly of NCT of Delhi having its sitting in Delhi on 09 October, 2017 : **Taking note** of the fact that the Delhi Metro Rail Corporation (DMRC) has once again proposed to steeply hike the passenger fare with effect from 10 October, 2017 against the wishes of the Government of NCT of Delhi and in gross violation of recommendations of the Fare Fixation Committee;*

***Expressing Serious concern** that such anti-people proposal is sought to be implemented when the common man is already reeling under severe financial burden imposed by poor implementation of GST, demonetization unprecedented price rise, hike in fuel prices and general economic mismanagement by the Centre;*

***Dismayed** with the insensitive approach of those responsible for proposed fare hike without any concern for common people who are struggling to make ends meet at a time when the country's economy is on a tail spin;*

***Worried** about the obvious negative impact of fare hike on livelihood of common people, environment and traffic flow;*

***Calls upon** all the stakeholders to stop forthwith the implementation of the proposed fare hike by DMRC;*

***Appeals** to the Government of India to take into consideration the pro-people concerns raised by the Government of NCT of Delhi;
and*

***Urges upon** the Ministry of Urban Development, Government of India to quickly and actively intervene so that the proposed unlawful and anti-people fare hike is reversed in the interest of common people and the environment.”*

Message received from Hon'ble Lieutenant Governor :

The Chair stated that he had received a Message from the Hon'ble Lieutenant Governor under Section 9(2) of the Government of the National Capital Territory of Delhi Act. He stated that he was circulating the copy of the Message amongst the Members and the Message may therefore be treated as 'read'. As directed by Hon'ble Speaker, the copies of letter from the Hon'ble Speaker to Hon'ble Lieutenant Governor and reply of Hon'ble Lieutenant Governor were also circulated.

The House considered the Message dated 13 September, 2017 received from the Hon'ble Lieutenant Governor. The following Members participated in the discussion : Shri Saurabh Bharadwaj, Shri Rituraj Govind, Shri Pankaj Pushkar, Shri Rajesh Gupta, Ms.

Alka Lamba, Shri Somnath Bharti, Shri Jagdish Pradhan (Sh. Satyendar Jain, Hon'ble Minister of Health intervened), Shri Sukhbir Singh Dalal, Shri Jarnail Singh, Shri Vijender Garg, Shri Vijender Gupta, Hon'ble Leader of Opposition, Shri Gulab Singh and Shri Madan Lal.

Shri Manish Sisodia, Hon'ble Dy. Chief Minister presented the view of the Government.

The Chair also made a statement taking serious exception to the Message being leaked to the Media before it being placed before the House and warned the Officers concerned to be careful while dealing with matters related to the Assembly.

Shri Somnath Bharti moved the following Motion which was put to vote and adopted by voice-vote :

“This House agrees:

That a Special Committee be constituted to look into the concerns raised by Hon’ble Lieutenant Governor in his Message dated 13 September, 2017 to the House;

That the Committee shall consist of the following Members:

Shri Sanjeev Jha, Shri Adarsh Shastri, Shri Amanatullah Khan, Ms. Alka Lamba, Shri Vishesh Ravi, Shri Sahi Ram, Shri Saurabh Bharadwaj, Shri Rituraj Govind, and Shri Jagdish Pradhan;

That the Hon’ble Speaker shall appoint one of the Members of the Committee as its Chairperson;

That the terms of reference of the Committee shall be:

- 1. To look into the judiciousness or otherwise of the concerns raised by Hon’ble Lt. Governor vide his Message dated 13 September, 2017 regarding the Rules governing the functioning of the Department Related Standing Committees of the Legislative Assembly of NCT of Delhi;*
- 2. To examine if there was any unconstitutionality / illegality perpetrated by Hon’ble Lt. Governor in sending the said Message without the aid and advise of the Council of Ministers to the House;*
- 3. To make a comprehensive study of all aspects connected thereto; and*
- 4. To present a report to the House so as to enable the House to formulate a holistic view to be conveyed to the Hon’ble Lt. Governor as its response to the Message.*

That the Committee is free to decide its own procedure to fulfil the mandate given by the House;

That the Committee is free to enlarge the scope of the study, if needed, subject to approval of Hon’ble Speaker;

That the committee shall exercise all powers and immunities available to the existing Committees of the Legislative Assembly; and

That the Committee shall submit its report to Hon’ble Speaker before the commencement of the Seventh Session of the Sixth Legislative Assembly”.

Direction of the Chair: The Chair clarified and directed that all the Committees of the House shall continue to function as per the existing provisions of the Rules of Procedure and the Message of Hon’ble Lieutenant Governor shall not have any effect on the functioning of these Committees.

Legislation :

On 04/10/2017, Hon’ble Dy. Chief Minister introduced the “Regularisation of Services of Guest Teachers and Teachers engaged under the ‘Sarva Siksha Abhiyan’ Bill, 2017” (Bill No. 07 of 2017). 13 Members including Leader of Opposition and Hon’ble Minister of Labour participated in the discussion and Hon’ble Dy. Chief Minister replied to the

discussion. Hon'ble Chief Minister also made a brief statement. The Bill was considered clause-wise and adopted by voice-vote.

Obituary References:

On 04/10/2017, the House observed two minutes' silence on the sad demise of Air Marshall Arjan Singh, people who lost their lives in the recent railway accidents, Shri Gurpreet Singh who was allegedly murdered in Delhi and the workers who lost their lives while cleaning the sewers in Delhi.

On 09/10/2017, the House paid homage and observed two minute silence on the death of Shri Rajender Gupta, Ex-MLA (1993-1998 Timarpur Constituency) and Defence Personnel who lost their lives in the air accident at Arunachal Pradesh on 6 October, 2017.